

ANTI-DUMPING DUTY ON ISOBUTYL BENZENE OF CHINESE ORIGIN

CONTENTS

CHAPTER 1 :- 1

1. 1

ANTI-DUMPING DUTY ON ISOBUTYL BENZENE OF CHINESE ORIGIN

Notification No. 169/94-Cus., dated 20-9-1994 In exercise of the powers conferred by sub-section (1) of S.9A of the Customs Tariff Act, 1975, read with rule 13 of the Customs Tariff (Identification, Assessment and Collection of Duty or Additional Duty on Dumped Articles for Determination of Injury) Rules, 1985, the Central Government on the basis of preliminary findings of the designated authority, published in Gazette of India Extraordinary, Part-1, Section I, dated the 12th September, 1994 that there is dumping in respect of Isobutyl Benzene falling under heading 2933.40 of the First Schedule to the said Act (hereinafter referred to as the said goods), and having country of origin as People's Republic of China, hereby imposes on the said goods when imported into India an additional duty equivalent to Rs. 13,809 per metric tonne (Rupees thirteen thousand eight hundred and nine per metric tonne).

CHAPTER 1

1

1. 1 :-
